IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 187/2016

IN THE MATTER OF:

M/s. Superlative Products Pvt. Ltd.

Applicant/Petitioner

Order under Section 391(2) & 394

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/Petitioner

Mr. Dilip Singh, Advocate

For Official Liquidator

Mr. Prabhanshu Gupta, Company Prosecutor

For ROC/RD, Delhi

Mr. Manish Raj, Company Prosecutor

ORDER

The Regional Director has raised three objections by making observation with regard to figure of Rs. 35 crores, reduction of the share capital and the Board Resolution as mentioned in para 4.16G (at page 36). Learned counsel for the petitioner requests for some time to take necessary steps to satisfy the objections.

The needful shall be done within two weeks with a copy in advance to the learned Company Prosecutor.

List for further consideration on 08.11.2017.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

(DEEPA KRISHAN)

MEMBER(TECHNICAL)

10.10.2017 Vineet